

concurrent subject. Electricity Act, 2003 was enacted in consultation with States. The Indian Electricity Rules, 1956 which were in force, which *inter-alia* provided for levying of inspection charges were repealed with effect from 24th September 2010 after the new Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010 were framed under the Electricity Act, 2003. The provision of levying of fee was not incorporated in the new Regulations of CEA in the absence of specific provision in Section 162 of the Electricity Act, 2003 regarding the same. The Ministry of Law is of the view that such provision regarding levying of fee will require a suitable legislative provisions. Accordingly, States Legislatures may enact a law with the consent of the Central Government to provide for levy of inspection fee etc.

Further, a Committee constituted under the Chairmanship of Chairperson, Central Electricity Authority for examination and recommendations for amendment in the Electricity Act, 2003 including the issue of levy of inspection charges by State Governments for testing and inspection of electrical installations.

Underground cabling in Goa

919. SHRI SHANTARAM NAIK: Will the Minister of POWER be pleased to state:

(a) whether the State Government of Goa has submitted any proposal to Government seeking financial assistance for underground cabling of coastal belt of Goa and urban areas;

(b) if so, the details thereof;

(c) the amount sanctioned, allotted or assured to the State Government of Goa;

(d) if so, the details thereof; and

(e) the conditions attached to the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No, Sir. Ministry of Power has not received any proposal from State Government of Goa seeking financial assistance for underground cabling of coastal belt of Goa and urban areas.

(c) to (e) Do not arise in view of above.